

Central Agency Section

Functions of the Section

Central Agency Section (CAS) was set-up in the year 1950. This office is responsible for conducting litigation before Hon'ble Supreme Court Of India on behalf of all Ministries / Departments of the Central Government and also on behalf of NCT of Delhi, Union Territories, the office of the Comptroller & Auditor General of India all field offices under CAG i.e. Account General offices. All Special Leave Petitions on behalf of Union of India are filed after obtaining opinion of Law Officers on the feasibility of filing Special Leave / Civil Appeals in the Supreme Court through Central Agency Section. This office is presently looked after by a Joint Secretary ; who has been declared as In- charge of this office and has been delegated the power of Head of Department. He is assisted by 6 Government Advocate-on-Records[AORs] on regular basis and other Gazetted, Non-Gazetted and Group D staff. There are approx. 500 Govt. Panel Counsel to assist the Law Officers and Senior Advocates.

The functions of the Central Agency Section are as under :

- References of the Ministries/ Departments of Government of India received through the Department of Legal Affairs, Ministry of Law and Justice to obtain the opinion of Ld. Attorney General, Ld. Solicitor General and Ld. Additional Solicitor Generals.
- Engagement of Law Officers / Panel Counsel for various cases.
- Conduct and supervision of litigation on behalf of Union of India/ NCT of Delhi, C & AG and Union Territories in the Supreme Court of India.
- Supervision of records, R&I Unit, Fee Bill Unit, PD Unit, Computer Cell and Administration Division which includes Cash Unit also.

Administration Section

- i) All matters relating to service of CAS officers and staff
- ii) Maintenance/completion of Service Books in respect of CAS Staff
- iii) All matters regarding pay and allowances, increments and leave.
- iv) Issue of Posting/Transfer orders in respect of officers/staff of CAS.
- v) Reimbursement of Medical claims, LTC, Leave Encashment, GPF etc.
- vi) Reimbursement of all other claims admissible under Rule to a Govt. servant.

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Litigation Units headed by Government Advocates

1. Supervision and co-ordination of the work of the Assistants (Legal) dealing with the matters of the participating states.
2. All Administrative work including accounts and budget.
3. Typing pool.
4. Library.
5. Receipts and dispatch including dispatch of briefs etc.
6. Duties of the drawing and Disbursing Officer including maintenance of Personal Ledge Accounts.
7. Payment of the fee bills of Counsels pertaining to Central Government and other participating states, excepting the Railways.

Supervision, Scrutiny and co-ordination of the work of Assistants (Legal) dealing with

- (i) Union matters including Income-tax and Railway matters.
 - (ii) Union Writ Petitions.
 - (iii) Matters of Union Territories.
 - (iv) Matters of Participating States.
 - (v) Conducting of matters of other states; work assigned from time to time.
 - (vi) Matters of C.B.I.
1. Checking of the Registers of Bills of Costs, scrutiny etc.
 2. Daily proceedings Register, Defect Register
 3. Counsel Fee Register etc.
 4. Supervision of court clerks on court duty.
 5. Record room and preparation of briefs.
 6. Matters in the register of the Supreme Court.